

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6799

ANSWERED ON:08.05.2013

KISHANGANGA PROJECT

Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Vardhan Shri Harsh;Verma Smt. Usha

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the reaction of the Government regarding the verdict of the International Court of Arbitration (ICA) about the Kishanganga Project;
- (b) the details of the impact of the said verdict on various Indian projects;
- (c) whether the ICA has overstepped its role by taking up technical issues in its verdict; and
- (d) if so, the steps being considered by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) & (b) The Court of Arbitration at the Hague in its Partial Award on the first dispute on the Kishanganga Hydro-Electric Project (KHEP) has upheld India's right to power generation by inter-tributary transfer of water in Jhelum basin. The decision on the second dispute has no implication on existing projects.

(c) & (d) Government is aware that some views have been expressed in public regarding the Court of Arbitration's jurisdiction while promulgating its Partial Award. However, a comprehensive evaluation will be possible only after the Final Award by the Court of Arbitration.